

Gomukhi Construction (P) Ltd Vs North East Shuttles (P) Ltd. And others

Court: National Company Law Tribunal, Guwahati Bench

Date of Decision: Aug. 17, 2021

Acts Referred: National Company Law Tribunal Rules, 2016 " Rule 11, 32

Hon'ble Judges: H. V. Subba Rao, Member (J); Prasanta Kumar Mohanty, Member (T)

Bench: Division Bench

Final Decision: Disposed Of

Judgement

1. Matter is taken up through Video Conferencing. Heard the parties present.

2. This Petition has been filed with a prayer to dismiss IA No.25 of 2020 and IA No.26 of 2020 filed by the Airport Authority of India for payment of

their outstanding dues against the North East Shuttles (P) Ltd. These two IAs were not entertained and disposed by this Bench on

07.04.2021 giving liberty to the Airport Authority of India to file proper Application before this Hon'ble Bench under the

appropriate Section of IBC, 2016 for their outstanding dues/unpaid dues from the Respondents North East Shuttles Pvt. Ltd.

3. Hence, this IA is disposed of as being infructuous.